HIGH COURT OF MANIPUR
AT IMPHAL

No. *HCM/eGazette/57/2025-Estt.-I/* 11051 . Imphal, the 5th May, 2026

From : ***Shri Ojesh Mutum, MJS***
Registrar General
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To

The Director
Directorate of Printing and Stationery
Government of Manipur.

Subject: Publication of the Notification No. 173 dated 05th May, 2026 of the High Court of Manipur in respect of **'Retired Chief Justices and Retired Judges of the High Court of Manipur (Assistance and Facilities) (Amendment) Rules, 2026**'.

Sir,

Kindly find enclosed herewith a copy of this Registry's Notification No. 173 dated 05th May, 2026 of the High Court of Manipur in respect of **'Retired Chief Justices and Retired Judges of the High Court of Manipur (Assistance and Facilities) (Amendment) Rules, 2026'** with a request to publish the same in the Extra-Ordinary Gazette of Manipur.

Encl.: **As stated above.**

Yours sincerely,

05/05/26

(OJESH MUTUM)
REGISTRAR GENERAL
HIGH COURT OF MANIPUR

HIGH COURT OF MANIPUR
AT IMPHAL

NOTIFICATION No. 173

Imphal, the 05th May, 2026

No. HCM/P-65/2019-ESTT(1)/ 11050. : In exercise of the powers conferred under Article 229 Clauses (1) & (2) of the Constitution of India, Hon'ble The Chief Justice, High Court of Manipur is pleased to notify 'Retired Chief Justices and Retired Judges of the High Court of Manipur (Assistance and Facilities) (Amendment) Rules, 2026'.

The Rules has also been approved by the State Cabinet on 05-03-2026 with approval of the Competent Authority and with the concurrence of Finance Department (PIC) *vide* their U.O. No. 8/2026-2027/FD(PIC) dated 22-04-2026 conveyed by the Joint Secretary (Law), Government of Manipur *vide* letter No. Judl.-1/11/2024-SEC-LAW, Government of Manipur, Secretariat: Law & Legislative Affairs Department dated 27-04-2026.

It shall come into force from the day it is notified in the Manipur Gazette Extra Ordinary.

By Order,

05/05/26

REGISTRAR GENERAL
HIGH COURT OF MANIPUR

RETIRED CHIEF JUSTICES AND RETIRED JUDGES OF THE HIGH COURT OF MANIPUR (ASSISTANCE AND FACILITIES) (AMENDMENT) RULES, 2026.

In exercise of the powers conferred under Article 229 Clauses (1) & (2) of the Constitution of India, Hon'ble The Chief Justice, High Court of Manipur is pleased to make the following rules so as to amend the 'Retired Chief Justices and Retired Judges of the High Court of Manipur (Assistance and Facilities) Rules, 2020'.

1. Short title and commencement.

(i) These Rules shall be called as Retired Chief Justices and Retired Judges of the High Court of Manipur (Assistance and Facilities) (Amendment) Rules, 2026.

(ii) These Rules shall come into force with effect from the date of publication in the Official Gazette of Manipur.

2. The rate of the facilities/assistance provided under Rule 5 of the Retired Chief Justices and Retired Judges of the High Court of Manipur (Assistance and Facilities) Rules, 2020 is revised as per the chart given *infra* -

Sl. No.	Designation	Description	Revised Rate (per month)
1.	Retired Chief Justice	Assistance/Helper	₹56,000
		Cell Phone / Landline expenses, Internet Charges	₹15,000
		Water and Electricity	₹3,500
		TOTAL	**₹74,500**
2.	Retired Judge	Assistance/Helper	₹48,000
		Cell Phone / Landline expenses, Internet Charges	₹15,000
		Water and Electricity	₹3,500
		TOTAL	**₹66,500**

3. The amounts mentioned above shall be increased by 5% every one year with effect from the date of commencement of these rules.

The expenditure is debitable from the relevant budget Head of Account of the High Court of Manipur.

BY ORDER AND IN THE NAME OF HON'BLE CHIEF JUSTICE

25/03/26

REGISTRAR GENERAL
HIGH COURT OF MANIPUR